

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-522(PB)/2017

IN THE MATTER OF:

M/s. Om Sai Ram Electric Company Applicant/Petitioner
Vs.
Amrapali Princely Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**



For the Petitioner/Applicant : Mr. Anurag Sharma, Advocate
For the Respondent : Mr. Sanjay Bhatt, Advocate
Mr. Dhruv Gandhi, Ms. Rati Tandon,
Mr. Kunal Sharma, Advocates

ORDER

Learned Counsel for the respondent states that reply shall be filed today in the registry and a copy thereof, shall be furnished to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days with a copy in advance to the Counsel opposite.

List for arguments on 15th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)